

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

**LOK SABHA
UNSTARRED QUESTION NO. 3417
TO BE ANSWERED ON FRIDAY, THE 08th AUGUST, 2025**

Appointment of Judges in Courts

†3417. SHRI BRIJENDRA SINGH OLA:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) the details of Judges in High Court, Subordinate Courts, District Courts belonging to General category, Other Backward Classes, Scheduled Castes and Scheduled Tribe Categories, State-wise and Category-wise;
- (b) the details of the appointment of Judicial Officers from General Category, OBC, Scheduled Castes and Scheduled Tribe Category during the last ten years, State-wise, Category-wise and Year-wise;
- (c) whether rules/guidelines are being followed to ensure the representation of all the categories in the appointment of judges in the High Court; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF
PARLIAMENTARY AFFAIRS**

(SHRI ARJUN RAM MEGHWAL)

(a) to (d): Appointment of Judges to High Courts is made under Articles 217 and 224 of the Constitution of India, which do not provide for reservation for any caste or class of persons. Therefore, category-wise data pertaining to representation of any caste or class of

persons among the Judges of the High Courts is not centrally available. Since 2018, the recommendees for the post of High Court Judges are required to provide details regarding their social background in the prescribed format (prepared in consultation with the Supreme Court). As per the information provided by the recommendees, out of 753 Judges appointed from 2018 till 28.07.2025, 24 belong to SC category, 17 belong to ST category, 93 belong to OBC category and 42 belong to the minority category.

As per the Memorandum of Procedure (MoP), the responsibility for initiation of proposals for appointment of Judges in the High Courts vests with the Chief Justice of the concerned High Court. However, the Government is committed to enhancing social diversity in judiciary and has been requesting the Chief Justices of High Courts that while sending proposals for appointment of Judges, due consideration be given to suitable candidates belonging to Scheduled Castes, Scheduled Tribes, Other Backward Classes, Minorities and Women to ensure social diversity in the appointment of Judges in High Courts. Only those persons who are recommended by the Supreme Court Collegium, are appointed as Judges of the Supreme Court and High Courts.

As far as appointment of judicial officers in District and Subordinate Courts is concerned, under Article 235 of the Constitution of India, the administrative control over the members of district and subordinate judiciary in the States vests with the concerned High Court. In exercise of powers conferred under proviso to Article 309 read with Articles 233 and 234 of the Constitution, the respective State Governments, in consultation with the High Court, frame the Rules and Regulations regarding the issue of appointment, promotion, reservations and retirement of Judicial Officers in the State Judicial Service.

The details of the appointments of Judicial Officers are not centrally maintained. As per information available on the MIS (Management Information System) portal of the Department of Justice, the working strength of Judicial Officers from various categories in District Courts as on 04.08.2025 is at *Annexure*.

ANNEXURE

Working strength of SC/ST/OBC/Other Judicial Officers in District and Subordinate Courts as on 04.08.2025

Sl. No.	States & UTs	Civil Judge(Junior Division)				Civil Judge(Senior Division)				District Judge/DJ			
		SC	ST	OBC	OTHERS	SC	ST	OBC	OTHERS	SC	ST	OBC	OTHERS
1	Andaman and Nicobar	0	0	0	4	0	0	0	3	0	0	0	5
2	Andhra Pradesh	52	19	122	83	19	10	46	63	36	5	58	61
3	Arunachal Pradesh	0	13	0	0	0	15	0	0	0	10	1	0
4	Assam	16	23	0	166	12	21	0	106	6	7	0	104
5	Bihar	134	5	301	296	66	5	105	139	53	4	75	496
6	Chandigarh	9	0	2	7	0	0	1	1	1	0	1	8
7	Chhattisgarh	26	57	27	54	17	45	26	44	30	26	37	76
8	D & N Haveli and daman and Diu	0	0	1	1	0	0	1	2	0	0	1	0
9	Delhi	35	20	0	224	22	2	0	97	10	1	0	377
10	Goa	0	2	0	17	0	0	1	11	0	0	1	8
11	Gujarat	59	1	34	347	50	4	151	277	8	0	33	221
12	Haryana	42	0	57	206	41	0	18	73	21	0	21	182
13	Himachal Pradesh	8	2	6	47	8	4	6	30	6	1	1	41
14	Jammu and Kashmir	13	11	3	83	6	7	1	66	9	5	2	66
15	Jharkhand	15	31	16	80	0	0	0	154	0	0	0	205
16	Karnataka	77	19	273	26	90	20	262	34	67	9	207	83
17	Kerala	22	3	121	119	11	1	48	33	10	1	125	85
18	Ladakh	1	2	0	1	0	4	0	0	0	1	1	0
19	Lakshadweep	1	0	0	0	0	1	1	0	0	0	1	0
20	Madhya Pradesh	101	29	114	218	81	114	81	232	84	91	114	410
21	Maharashtra	140	2	266	512	43	3	128	336	44	2	106	358
22	Manipur	0	6	3	9	0	4	2	7	0	4	0	14
23	Meghalaya	0	15	0	0	0	21	0	0	0	18	0	3
24	Mizoram	0	13	0	0	0	17	0	0	0	15	0	0
25	Nagaland	0	0	0	7	0	0	0	5	0	0	0	12
26	Odisha	30	4	68	247	0	0	5	264	0	0	0	217
27	Puducherry	3	0	12	0	0	0	4	1	0	0	4	2
28	Punjab	100	0	53	212	50	0	25	63	37	0	22	154
29	Rajasthan	99	69	129	277	60	52	87	181	58	24	92	378
30	Sikkim	0	1	3	0	0	2	3	0	0	5	9	0
31	Tamil Nadu	140	9	443	7	72	5	259	5	42	1	239	18
32	Telangana	38	20	96	64	15	7	48	22	15	13	55	52
33	Tripura	4	4	0	22	5	10	0	24	5	6	0	26
34	Uttar Pradesh	214	17	309	354	134	15	189	238	191	7	360	647
35	Uttarakhand	16	3	13	59	12	4	15	52	18	5	9	64
36	West Bengal	0	0	0	350	0	0	0	243	0	0	0	270
TOTAL		1,395	400	2,472	4,099	814	393	1,513	2,806	751	261	1,575	4,643

Source: MIS Portal of Department of Justice.